

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

IA(IBC)(LIQ.)/ 1 (CH)2024, IA(I.B.C)/647 (CH)2024,
COCP No. 19/2023 , IA(I.B.C)/ 1055 (CH)2024,
IA No. 2417 /23, 2469/23, 125/2024, 129/2024
In
CP(IB) No. 59/Chd/Chd/2021
(Admitted)

IN THE MATTER OF:

Pegasus Assets Reconstruction Pvt. Ltd. ...Petitioner

Vs

Raj Transmission Engineering Ltd ...Respondent

Under Section: 7 IBC 2016, Sec 33(1) (b) (i) to (iii) r/w Sec 33(3), 60(5), 425 CA
2013, Rule 11 of NCLT, 2016, R 11 NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter
is adjourned to 03.07.2024

07.05.2024

Pooja

-Sd/-
Court Officer